

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 103
(IB)-271(ND)2018**

IN THE MATTER OF:

M/s. Synergy Property Development ... Applicant/Petitioner
Services Pvt. Ltd.

Vs

Pride HotelLtd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 20.01.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Pallavi Sengupta, Mr. Balaji Srinivasan, Advocates
For the Respondent :

ORDER

Learned Counsel for the Applicant states that they have filed all the documents filed in the year 2018 again on the e-portal yesterday. Learned Counsel for the Corporate Debtor seeks some more time to complete the e-filing of all the documents filed in the year 2018. Let the same process be completed within one week.

List for hearing on **05.02.2021**.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**